

(a) the targets and achievements of Technology Upgradation Fund Scheme (TUFS) for the handloom sector since its inception; and

(b) in the current financial year, how much amount was disbursed for handlooms and powerlooms under the TUFS, State-wise and district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI):

(a) No targets have been fixed for handloom sector. No release under the scheme has been made so far.

(b) No fund has been released for handloom under TUFS in the current financial year. Funds disbursed for powerloom sector under TUFS - 20% MMS for the current financial year, state-wise and district-wise as under:-

District/State	Amount disbursed (Rs. in lakh)
Thane/Maharashtra	4.94
Valsad/Gujarat	13.66
Total	18.60

#### Skill development mission

2879. SHRI BHARATKUMAR RAUT: Will the Minister of TEXTILES be pleased to state:

(a) whether his Ministry is planning to launch Skill Development Mission to remove scarcity of skilled workers in organized sectors;

(b) if so, what are the salient features of the mission;

(c) whether this mission will create opportunity for lakhs of the workers of unorganized sectors and unemployed workers of the country to get specialized training and get a chance of employment in the organized sectors of textiles industry; and

(d) whether there is any plan to associate National Institute of Fashion Technology with the mission for providing fashion designing skill to the trainees?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI):

(a) No, Sir.

(b) to (d) Does not arise.

#### Status of handloom cooperative in UP

2880. SHRI KAMAL AKHTAR :

SHRI NAND KISHORE YADAV:

Will the Minister of TEXTILES be pleased to state:

(a) the present status of handloom cooperatives, State-wise especially in Uttar Pradesh;

(b) the financial assistance given to each cooperative in Uttar Pradesh during last three years, year-wise and cooperative-wise; and

(c) the steps being taken to give major push in Uttar Pradesh, especially in Amroha, Moradabad, Lucknow, Azamgarh etc. in a time bound manner, particularly for minorities?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI):  
(a) Based on the information received from NABARD, a statement is enclosed (*See below*).

(b) The financial assistance given to each cooperative under various schemes such as Marketing and Export promotion and 10 % Rebate is not maintained at Central level.

(c) To give major push to the development of handloom sector in the state of Uttar Pradesh, 4 clusters have been sanctioned under Phase-I, 21 clusters under Phase-II and III and 14 clusters under Phase-IV. In addition to that, 76 group proposals have also been sanctioned. Moreover, Vairanasi has been declared as a Mega Cluster and a sum of Rs. 70.00 crore has been earmarked for the development of the cluster.

**Statement**

*Present state-wise status of cooperatives*

Sl. No.	State	No. of Viable/ Potentially viable handloom cooperatives	No. of Non- viable/Defunct/ Dormant Handloom cooperatives	Total
1	2	3	4	5
1.	Andhra Pradesh	628	792	1420
2.	Assam*	1261	1514	2775
3.	Bihar@	45	1044	1089
4.	Chhattisgarh	133	137	270
5.	Himachal Pradesh	183	10	193
6.	Karnataka	378	280	658
7.	Kerala	459	299	758
8.	Madhya Pradesh	202	329	531
9.	Mizoram	16	146	162
10.	Orissa	483	237	720
11.	Rajasthan	73	323	396
12.	Tamil Nadu	1009	215	1224
13.	Pondicherry	9	5	14

1	2	3	4	5
14.	Uttar Pradesh	969	2891	3860
15.	Tripura	9	0	9
16.	West Bengal*	398	51	449
17.	Maharashtra*	114	6	120
18.	Nagaland*	8	0	8
19.	Gujarat*	127	49	176
20.	Punjab*	83	402	485
TOTAL		6587	8730	15317

\*Position as indicated by State Governments in 2006.

@ Data not available for other societies.

12.00 Noon

(MR. DEPUTY CHAIRMAN in the Chair)

### PAPERS LAID ON THE TABLE

#### Report and Accounts (2007-08) of the Indian Council of Arbitration, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- (a) Forty-third Annual Report and Accounts of the Indian Council of Arbitration (ICA), New Delhi, for the year 2007-08, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 599/15/09]

#### Notifications of the Ministry of Home Affairs

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) : Sir, I lay on the Table, under sub-section (3) of Section 40 of the Protection of Human Rights Act, 1993, a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs:

- (1) G.S.R. 199 (E), dated the 25th March, 2009, publishing the National Human Rights Commission (Annual Statement of Accounts) Amendment Rules, 2009. [Placed in Library. See No. L.T. 388/15/09]
- (2) G.S.R. 379 (E), dated the 2nd June, 2009, publishing corrigendum to the Hindi version of the Notification No. G.S.R.199 (E), dated the 25th March, 2009, to substitute certain entries in the original Notification. [Placed in Library. See No. L.T. 727/15/09]